

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.163 of 1994

Tuesday this the 25th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

M. P. Suma (Ex-Checker)
Office of the Regional
Deputy Director of Census,
Thiruvananthapuram.Applicant

(By Advocate Mr. V. R. Ramachandran Nair)

Vs.

1. Union of India represented by
the Registrar General of India,
2/A Mansingh Road,
New Delhi.
2. The Director of Census Operations,
Thiruvananthapuram. 3.
3. The Regional Deputy Director of
Census Operations, Thiruvananthapuram.Respondents

(By Advocate Mr. Kodeth Sreedharan, ACGSC)

ORDER

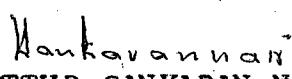
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant complains that her juniors are reengaged while she is not. We find that she has raised her grievances in Annexure A7 representation pending consideration before second respondent. We direct second respondent to consider Annexure A7 on merits, pass a reasoned order and communicate the same to applicant within six weeks from today.

2. Application is disposed of. No costs.

Dated 25th January, 1993.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN